

have been trespassing into the forest reserves of Assam State and encroaching upon this land. On the other hand, the Naga villagers have been claiming these areas as forming part of their village land and that, therefore, to assert their claim they have been entering into and occupying this portion of land.

3. The Government of Assam have reported that on 28th January, 1965, a group of Naga villagers residing in Japukong Range of Nagaland trespassed into the Nagini Jan Tea Estate for occupation of land. After clearing some area, these Nagas returned to their village. There were reports of similar intrusions, according to the Government of Assam, also on the 13th and 16th February, 1965. Uptil now, the Nagas have reportedly cleared 150 acres of Assam territory in this area and by felling trees and cutting of bamboo for temporary cultivation. The Government of Assam state that, in this connection, cases have been registered at the Mariani Police Station against these Nagas, that the investigation is in progress, and that four Naga trespassers have been arrested on 23rd February, 1965.

4. Earlier, in order to solve this problem, the Government of Assam proposed to the Government of Nagaland that a working boundary could be fixed by them jointly, pending actual demarcation by survey. This proposal was considered and accepted by the Chief Secretaries of Assam and Nagaland. Action has, also, been initiated to carry out a survey of the Assam—Nagaland boundary in this area by Survey of India party.

Sweepers' Strike

{ Shri D. N. Tiwary:
Shri Naval Prabhakar:
Shri R. G. Dubey:
Shrimati Savitri Nigam:
Shri P. R. Chakraverti:
Shri P. C. Borooah:
*559. { Shri K. N. Tiwary:

Shri Hukam Chand Kachhavaia:

Shri Bhagwat Jha Azad:

Shri Yashpal Singh:

Shri D. C. Sharma:

Shri Bibhuti Mishra:

Shri Bade:

Shri Onkar Lal Berwa:

Shri Sidheshwar Prasad:

Shri Mohan Swarup:

Shri Kolla Venkaiah:

Shri M. N. Swamy:

Shri Ram Sewak Yadav:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the causes of the sudden strike in mid-December 1964 of the sweepers of Delhi Corporation have been ascertained and enquired into;

(b) the number of sweepers involved; and

(c) whether any of the striking sweepers were penalised?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The causes of the strike by the Municipal sweepers from 25th December, 1964 to the 28th December, 1964 and from the 12th January, 1965 to the 18th January, 1965 have been ascertained and enquired into by the Delhi Municipal Corporation.

(b) 2182 in the first phase and 2562 in the second phase.

(c) All the sweepers who went on strike were taken back in service and there was no victimisation.

Enquiry against former Deputy Minister

{ Shri Yashpal Singh:
Shri Bhagwat Jha Azad:
*560. { Shri Hari Vishnu Kamath: